

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4542
ANSWERED ON 23.03.2021

MGNREGS IN TAMIL NADU

4542. SHRI SHANMUGA SUNDARAM K.:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the percentage of work done in various categories under Mahatma Gandhi National Rural Employment Guarantee Scheme (MGNREGS) in Tamil Nadu State;
- (b) whether the Government has any proposal to make it mandatory that 60% of works in a district under the MGNREGS should be linked to agriculture;
- (c) if so, the details thereof;
- (d) the monitoring mechanism to be adopted for supervision over the implementation of the guidelines and safeguarding the asset creation; and
- (e) the steps being taken by the Ministry so that the stress on 60% minimum expenditure on farm related activity will not discourage other work?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) The percentage of completed and ongoing works in four categories under Schedule I of Mahatma Gandhi National Rural Employment Guarantee Act (Mahatma Gandhi NREGA) in the State of Tamil Nadu for Financial Year (FY) 2020-21 as on 20.03.2021 is given below:

Work Category	Category A: Public works relating to Natural Resources Management	Category B: Community Assets or Individual assets for vulnerable sections	Category C: Common Infrastructure	Category D: Rural Infrastructu re
Percentage of completed works	28.45 %	21.95 %	0.19 %	49.42 %
Percentage of ongoing works	30.94 %	25.89 %	0.18 %	42.99 %

(b) & (c) Para 4 (2) of the Schedule 1 of the Mahatma Gandhi NREGA provides that “ The District Programme Coordinator shall ensure that at least 60% of the works to be taken up in a district in terms of cost shall be for creation of productive assets directly linked to agriculture and allied activities through development of land, water and trees.”

In the current FY 2020-21(as on 20.03.2021), the expenditure on Agriculture and Allied Activities is 66.81% at National level and **80.65%** in the State of Tamil Nadu.

(d) & (e) The responsibility of implementation of Mahatma Gandhi NREGS is vested with the Government of States /UTs (including State of Tamil Nadu). The Ministry has a comprehensive system of monitoring and review mechanism for implementation of Mahatma Gandhi NREGS. The Ministry regularly reviews the performance of the implementation of Mahatma Gandhi NREGS in States/UTs through various media viz., Mid-Term Review, Labour Budget meetings, Labour Budget Revision meetings, virtual conference meetings. Central Employment Guarantee Council and State Employment Guarantee Councils periodically monitor implementation of the programme. National Level Monitors, Common Review Missions and Officers of the Ministry visit States/UTs at regular interval to review implementation of the programme. After the field visits, the findings/shortcomings and recommendations are shared with the States/UTs for appropriate action at their end. Auditing Standards have been issued and States/UTs have been advised to establish independent Social Audit Units, conduct Social Audit as per Audit of Scheme Rules, training of Village resource persons for conducting Social Audit etc. Internal Audit Teams of the Department also conduct regular audit. Steps have been taken to strengthen transparency and accountability which include geo-tagging of assets, Direct Benefit Transfer (DBT), National electronic Fund Management System (NeFMS), Aadhar Based Payment System (ABPS), Software for Estimate Calculation using Rural rates for Employment (SECURE) and appointment of Ombudsperson in every district of States/UTs. State specific reviews of States/UTs are also undertaken from time to time.
